

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-840(PB)/2018

IN THE MATTER OF:

PEC Ltd. Applicant/petitioner
v.
M/s. S.L. Consumer Products Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant -
For the Respondent -

ORDER

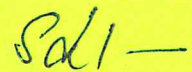
CA-1535(PB)/2019

Report filed by the IRP is taken on record concerning intimation of the formation. CoC subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-1535(PB)/2019 stands disposed of.



(M.M. KUMAR)
PRESIDENT



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)